

DIVISION BENCH

ITEM NO.101

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.108/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 4th June, 2024

Attendance-Cum-Order Sheet of the Hearing.

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|----------------------------|---|
| NAME OF THE COMPANY | STATE BANK OF INDIA V/S JAIPRAKASH ASSOCIATES LTD. |
| UNDER SECTION | 7 IBC |

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Sandeep Arora, Adv.

: For the Financial Creditor

ORDER

Ld. Counsel representing the Financial Creditor is present through VC.

- 1.** This petition has been filed by the State Bank of India U/s 7 of the Code. By virtue of an order dated 03.06.2024 passed by this Adjudicating Authority in CP (IB) No.330/ALD/2018, the CIRP against the same very Corporate Debtor namely, M/s Jaiprakash Associates Limited, has already been initiated.
- 2.** In view of this, the present matter has become infructuous.
- 3.** The Financial Creditor, however would be at liberty to file its claim before the IRP/ RP as the case may be, in accordance with law. It is also made clear that in any eventuality, if the CIRP initiated in CP (IB) No.330/ALD/2018 does not continue, or does not survive any longer, the present Financial Creditor would be at liberty to revive the same.
- 4.** With the liberty granted as stated above, the present CP (IB) No.108/ALD/2022 is dismissed as having become infructuous.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

4th June, 2024

*Avaneesh Kumar Singh
(Stenographer)*